

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 208
IB-3489/ND/2019

IN THE MATTER OF:

M/s. Himalayan Ales Pvt. Ltd.

...PETITIONER

Vs.

M/s. Zedx Hospitality Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 27.09.2021
(Virtual Hearing)

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. BINOD K. SINHA, HON'BLE MEMBER (TECHNICAL)

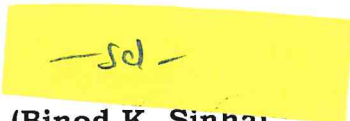
For the Petitioner/Operational creditor :Mr. Shiva Kapur, Advocate.

For the Respondent/Corporate debtor :

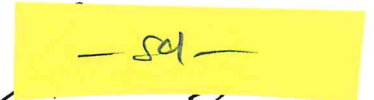
ORDER

IA No. 1416 of 2021

This is an application under section 12A of the IB Code for withdrawal of the above mentioned application with the affidavit in support. We have heard the submissions made by the Ld. counsel for the operational creditor and also perused the contents of the application. The IB No. 3489 of 2019 which is an application under Section 9 of the IB Code 2016 is **dismissed as withdrawn**. The application is **allowed**.



(Binod K. Sinha)
Member (T)



(P.S.N. Prasad)
Member (J)

(Annu)